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THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)
NO. HC.VII-06/9286/2024/A

From :- **Shri Chatra Bhukhan Gogoi,**
Registrar (Vigilance),
Gauhati High Court,
Guwahati

To,
The District & Sessions Judge,
Golaghat.

Dated Guwahati, the 12th September, 2024

Sub:- **Permission to avail Leave Travel Concession (LTC)**

Ref:- Letter No.DJ(G) 7802/2024, dated 27.08.2024

Sir,

With reference to the above, I am directed to inform you that Shri Nur Muhammad Abdullah Ahmed, Additional District & Sessions Judge, Golaghat has been allowed to avail LTC for the block period of 2022-2024 for travelling to Goa via Mumbai and return, w.e.f. the evening of 05.10.2024 till 13.10.2024, along with his wife Smt. Tenuja Yesmin Begum Barbhuiya and minor daughters namely Smti. Farin Falak Mazumder and Fakeeha Mazumder (subject to fulfilling criteria as dependent family members), by the shortest possible route, as per existing rules.

Shri Ahmed may be informed accordingly.

Yours faithfully,

Sd/-

REGISTRAR (VIGILANCE)

Memo No. HC.VII-06/9287-9290 /2024/A.

Dated 12th September, 2024

Copy to:-

1. The Principal Accountant General (A&E), Assam, for information.
2. Shri Nur Muhammad Abdullah Ahmed, Additional District & Sessions Judge, Golaghat, for information.
3. The Deputy Registrar (Finance), Gauhati High Court, Guwahati for information and necessary action.
- ✓ 4. The Project Manager, Gauhati High Court, Guwahati for information with request to take necessary steps for uploading this letter in official website of this Hon'ble Court.

Ch
12/9/2024
REGISTRAR (VIGILANCE)

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